

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification

Jammu, the 15th March, 2024

S.O 171 .- In exercise of the powers conferred as contained in sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint the following officers/officials to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their respective territorial jurisdiction of District Ramban as shown against each:-

S.No.	Name of the Officer/Official (S/Shri)	Designation	Jurisdiction
1	Deep Kumar	Tehsildar	Ramban
2	Harjeet Singh	Tehsildar	Gool
3	Major Singh	Tehsildar	Rajgarh
4	Ajay Paul Singh	Naib Tehsildar	Ramban
5	Farooq Anwar Mirza	Naib Tehsildar	Chanderkote
6	Jai Paul	Naib Tehsildar	Balihote
7	Mohd Sadiq	Naib Tehsildar	Gandhri

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

No. LAW- Powr/1/2023-10

Dated: - 15 -03- 2024

Copy to the:- .

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Divisional Commissioner, Jammu.
3. Secretary to Government, Revenue Department.
4. District Magistrate Ramban. This is with reference to letter No. ADMR/2170 dated 02-03-2024.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. All concerned.
7. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C).
8. Incharge Website section

Senior Law Officer
Department of Law, Justice and P.A